



From,

Registrar General,
High Court of Judicature at
Allahabad.

Through Registered Post/E-mail.

To,

All the District Judges/OSDs/Officers on Deputation,
Subordinate to the High Court of Judicature at
Allahabad.

No. 12561 /Admin. 'G-II' Dated: Allahabad 2-9-2019.

Sub: Prohibition of writing designation on the vehicles.

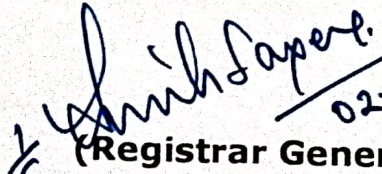
Madam/Sir,

It is brought to the notice of the High Court that despite earlier circulars, namely, C.L. No, C-27/1993 dated 1st May, 1993, C.L. No. C-82/Confidential/1993 dated 22nd December, 1993 C.L. No. 24 dated 6th June 2006 and C.L. No. 35/2006/Amin. 'G' dated 10th August, 2006, the Judicial Officers are still using number plates displaying their designation on their personal vehicles. Such use is in violation of the circulars issued by the High Court as well as the applicable rules/norms.

Under instructions of Hon'ble Chief Justice, you are requested to ensure that no private vehicle used by any Judicial Officer may have such number plates or stickers showing their designation. The Officers are required to desist from displaying their designation on the number plates or otherwise on their private vehicles.

You are therefore requested to ensure strict compliance of the above mentioned directions of Hon'ble Court in letter and spirit. Any defiance will be treated as misconduct.

Yours faithfully,


02-09-19
(Registrar General)